

on the Table following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each :-

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| (i) Statement No. I | Sixth Session, 1968 (Fourth Lok Sabha) |
| (ii) Supplementary Statement Nos. IV, V and VI | Fifth Session, 1968, (Fourth Lok Sabha) |
| (iii) Supplementary Statement No. XIV | Fourth Session, 1968 (Fourth Lok Sabha) |
| (iv) Supplementary Statement No. IX | Third Session, 1967 (Fourth Lok Sabha) |
| (v) Supplementary Statement No. XVII | Second Session* 1967 (Fourth Lok Sabha) |
| (vi) Supplementary Statement No. XIV | First Session, 1967 (Fourth Lok Sabha) |
| (vii) Supplementary Statement No. XV | Sixteenth Session 1966 (Third Lok Sabha) |

[Placed in Library. See No. LT-2800/68].

Annual Report of National Co-operative Development Corporation.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : On behalf of Shri M. S. Gurupadaswamy, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation for the year 1967-68, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-2101/68].

Annual Report of Hindustan Aeronautics Limited, Bangalore

SHRI L. N. MISHRA : I beg to lay on the Table a copy of the Annual Report of the Hindustan Aeronautics Limited,

Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2802/68.]

Customs and Excise Duties Export Drawback (General) Rules, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table :-

- (1) A copy of the Customs and Central Excise Export Drawback (General) Hundred and twenty eighth Amendment Rules, 1968, published in Notification No. G. S. R. 2178 in Gazette of India dated the 14th December, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (2) A copy of Notification No. G. S. R. 2180 published in Gazette of India dated the 12th December, 1968, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2803/68.]

Notifications under section 28 of Mines and Minerals (Regulation and Development) Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Notification No. G. S. R. 2107 published in Gazette of India dated the 7th December, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2804/68.]

Punjab Cattle Fairs (Regulation) Rules

SHRI ERING : On behalf of Shri Annashib Shinde, I beg to lay on the Table a copy of the Punjab Cattle Fairs (Regulation) Rules, 1968 published in Notification No. G. S. R.82/PA. 6/68/S. 22/68 in Punjab Government Gazette dated the 13th September, 1968, under sub-section (3) of section 22 of the Punjab Fairs (Regulation) Act, 1967, read with

clause (c) (iv) of the Proclamation dated the 23rd August, 1968, issued by the President in relation to the State of Punjab. [Placed in Library. See LT-2805/68.]

Calcutta Police and Calcutta Suburban Police (Amendment) Act, 1968.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table--

- (1) A copy of the Calcutta Police and Calcutta Suburban Police (Amendment) Act, 1968 (President's Act No. 29 of 1968) published in Gazette of India dated the 6th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (2) A statement showing reasons for delay in laying the above Act. [Placed in Library. See No. LT-2806/68.]

Hindi Sahitya Sammelan Rules, 1968.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Hindi Sahitya Sammelan Rules, 1968 (Hindi and English versions) under sub-section (4) of section 12 of the Hindi Sahitya Sammelan Act, 1962. [Placed in Library. See No. LT-2807/68.]

Delhi Motor Vehicles (Second Amendment) Rules, 1968.

SHRI BHAKT DARSHAN : Sir, I beg to lay on the Table--

- (1) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1968, published in Notification No. F.3(39)/66-68-Tpt. in Delhi Gazette dated the 31st October, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2808/68.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(i) Minutes.

SHRI KHADILKAR (Khed) : I beg to lay on the Table Minutes of the Thirty-eighth to Forty-second sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1966-67

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1966-67.

12.29 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :-

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 19th December, 1968, adopted the following motion in regard to the Monopolies and Restrictive Trade Practices Bill, 1967 :

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, in the vacancy caused by the resignation of Shri Indrajit Gupta from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee."

- (2) I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee, may be communicated to this House.'